

**Smuggling of Coal from Bihar
to Nepal**

3239. DR. G.S. RAJHANS :
SHRIMATI PRABHAWATI GUPTA :
SHRI CHITTA MAHATA :

Will the Minister of ENERGY be pleased to state :

(a) whether the Union Government are aware that coal is being smuggled to Nepal from Bihar ;

(b) whether a truck has been recently intercepted at Mython check post in Bihar which was carrying coal to Nepal ;

(c) if so, whether Government propose to check smuggling and theft of coal from the different coal-mines located in Bihar ; and

(d) if so, in what way ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Government have no information of any large scale smuggling of coal to Nepal.

(b) The information is being collected and will be laid on the Table of the House.

(c) and (d) Effective steps in cooperation with the State Government authorities have been taken for quite some time now to check theft/pilferage of coal. These steps, inter alia, are :

- (i) Carrying out surprise checks ;
- (ii) Detection through flying squads consisting of police, Watch and Ward staff of the Coal Companies and Central Industrial Security Force personnel ;
- (iii) Cancellation of licences of private coal depots within a radius of 8 kms by District authorities ;
- (iv) Stricter regulation of supply of domestic coal to the consumers ;
- (v) Departmentalisation of internal transport of coal/coke from pitheads to railway sidings.

**Institute for Court Management to train
new Judges**

3240. SHRI V.S. KRISHNA IYER :
SHRI S.M. BHATTAM : Will the

Minister of LAW AND JUSTICE be pleased to state whether there is any proposal to establish an Institute for Court Management to train new judges so that speedy disposal of cases could be achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : The matter regarding imparting formal institutional training to the judicial officers has been under consideration of the Government. In one of the resolution passed in the Conference of Chief Justices of High Courts, Chief Ministers and Law Minister of State held on 31st August and 1st September, 1985 at New Delhi, it was recommended that there should be an Institute or Academy for the training of judicial officers to be set up by the Central Government with Chief Justice of India as the Chairman. The Central Government has requested the Chief Justice of India to intimate the present position in this regard, and also the type of assistance that he would require from the Central Government for setting up the proposed Institute/Academy. His reply is awaited.

**Development of Automobile Engines for
running on Alcohol**

3241. SHRI P.R. KUMARAMAN-
GALAM : Will the Minister of PETRO-
LEUM AND NATURAL GAS be pleased to state :

(a) whether several R and D projects were financed by Government to develop automobile engines for running on alcohol as in Brazil ;

(b) if so, the details of expenditure incurred thereon and the results achieved ;

(c) whether USA is using 10% alcohol (Synthetic or biochemical) as this reduces pollution and serves as anti-knock agent with better octane value and about 1 billion gallons of alcohol fuel are produced from biomass in USA annually ;

(d) whether as per report presented by United States Scientists at World Biotechnology Symposium in Delhi, alcohol has a positive energy balance ; and

(e) if so, whether Government propose to review their present policies ?